Manufacturing of blade by Sharpedge Limited

1048. SHRI S. KUMAR AN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government have approved the proposal of Sharp2dge Limited, a razor blade manufacturing monopoly Company, to expand its annual production from 200 million to 450 million blades annually:
 - (b) if so. what are the details (hereof; and
- (c) whether it is a fact that this step will hit the small blade manufacturing units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) No decision has been taken on the proposal of Sharpedge Limited to expand its annual production from 200 million blades to 450 million blades. Sharpedge does not enjoy any monopoly in regard to manufacture of razor blades.

(c) In fact, an Indian company M/s Harbanslal Malhotra & Sons is the dominant unit in this industry. Government's aim is to reduce such dominance by encouraging production by other units.

Industrial Licences

- 1049. SHRI O. J. JOSEPH: Will the Minister of INDUSTRY be pleased to state:
- (a) the number of licences issued for new industries during the last three years in the country with Slate-wise break-up;

- (b) the number of industries started against this;
- (c) the number of industries started production against this; and
- (d) the Sta'e-wise break-up of the number of industries having foreign collaboration against this and number of such industries which have started production?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) A Statement is enclosed (Statement-I).

- (b) and (c) An Industrial Licence is issued with an initial validity period of 2 years. The validity of an Industrial Licence can be extended up to another 2 years on the basis oi adequate justification by the administrative Ministries. It generally takes about 3 to 4 years for an Industrial Licence to fructify. The Industrial Licences granted during the last three years would be at various stages of implementation.
- (d) A statement showing the Industry-wise break-up of the total 2i umber of foreign collaboration approvals granted during the years 1978 to 1980 is enclosed. (Statement-II) Lists giving details of the foreign collaboration approvals including the names of the Indian Companies, foreign collaborators, item of manufacture etc. are published quarterly, copies of these lists are provided to the Parliament Library.

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Statement-I The State-wise break-up of numbers of Industrial Licences (ILs) granted during the years 1978 to 1980 for setting up of new undertakings

					_	No. of Indust	rial Licences Granted		
State							1978	1979	1980
1. Andhra Pradesh	1						10	8	19
2. Assam .							1	ı	1
3. Bihar .							5	1	2
4. Chandigarh							1		
5. Delbi .	,								ı
6. Goa, Daman &	Diu						1		ı
7. Gujarat .							11	18	20
8. Haryana .							5	3	5
9. Himachal Prac	lesh						3	1	1
10. Jammu & Kas	hmir						2		1
11. Karnataka							6	6	13
12. Kerala .							2	4	1
13. Madhya Prade	sh						2	2	9
14. Maharashtra		•					14	17	15
15. Orissa .							1	4	5
16. Punjab .							5	2	8
17. Rajasthan .							5	3	9
18. Tamil Nadu							7	10	9
19. Uttar Pradesh							8	9	9
20. West Bengal							4	5	4
21. State not indica	ated							ı	
				T	OTAL		93	95	132

Statement—II

The industry-wise break-up of Foreign collaboration cases approved by the Government during the years 1978 to 1980

Sl. No.	N	Name of the Industry						1978	1979	1980	
1			2						3	4	5
1	Metallurgical	Indus	tries						18	12	31
2	Fiels .								4		b
3	Il silers & Steam Generating Plants .								· · · · · · · · · · · · · · · · · · ·	4	
4	Frime Movers (other than Electrical Generators)								5		

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1	~	ž .				T		3	4)	5
5	Electrical Equipment					1		46	50	107
6	Telecommunications	948	\$	12	527	*		2	2	7
7	Transportation			<u> </u>	. 6		25	20	-26	40
8	Industrial Machinery		*:			182	,	76	72	121
9	Machine Tools	e (e)				×	2 X	20	14	26
10	Agricultural Machinery		160		84	160			**	1
11	Earth-Moving Machine	ry		÷				2	**	ı
12	Miscellaneous Mechanic	cal and l	Engg.	Indus	tries		*	7	15	29
13	Commercial, Office & 1	Iouscho	ld Equ	upme	nt	*	(4)	2	2	2
14	Medical & Surgical App	oliances		93	24	800	*	1	1	
15	Industrial Instruments					*		9	10	15
16	Scientific Instruments		9	×.		ið.	083	2	1	3
17	Mathematical, Surveyin	g & Dra	wing	Instru	ments			**	100.00	
18	Fertilizers	18:	×		0.00	,	7	**	**	
19	Chemical (Other than I	ertilizer	8)		*		*	30	24	52
20	Photographic Raw Film	and Pa	per	,	1.6	÷	÷ .			_**
21	Dyestuffs		* 5		182	*		K.X.	100	***
22	Drugs & Pharmaceutica	ls	×	14		*		2	2	8
23	Textiles (including those dyed, printed or other									
-3	processed) .		•	•	40	27	*	2	14.4	6
24	Paper & Pulp including	paper p	roduct	ts			ä	4	4	
25	Sugar	1	*	ě	(e) (e		×		*(*	
26	Fermentation Industries		*6	×		[6]	81	see: 2	20.0	××
27	Food Processing Industr	ies	e :		×:	00	×	2	**	6
28	Vegetable Oil and Vana	spathi	£°			¥.	42	1		
29	Soaps, Cosmetics & Toil	et prepa	rations	8	1		8		3	* (*)
30	Rubber Goods .	3.90	ži		36	•2	•	7	2	7
31	Leather, Leather Goods	& Picke	rs		9.88	٤.	.5	6	2	4
32	Glue & Gelatine .	×	(*)	*	*	*	K.	1	* *	**
33	Ceramics	34	140	e.	×		*(6	6	4
34	Glass	9		*	*			1	2	9

Punjab's claim for central projects

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1050. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of IN. DUSTRY be pleased to state:

- (a) whether it is a faot that the Government of Punjab has stated its claims to some of the central projects to be set up in public sector;
- (b) whether the Punjab Chief Minister has also met him in this connection; and
- (c) if so, what ig Government's reaction in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) t₀ (c) The location of Central techno-economic **Projects** is onconsideration:;. The discussion between the Minister of State in the Ministry of Industry and Chief Minister of Punjab covered the general question of industrial development of the State of Punjab: no specific projects were discussed.

Transfer of surplus defence land for public use in Punjab

- 1051. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the land surplus to the requirements of defence purposes in Punjab has been

claimed by the State Government for transferrins it for better public use; and

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(b) if so, what is the reaction of 'he Central Government i» the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) In accordance with the existing rules and orders, transfer of surplus Defence iands to the State Govern. ment is done on jts market value on the date of the transfer. In view of the well-settled position, it has not been possible to agree to the transfer of the land to the State Government at book value «s requested by them.

Cement produc'ionin Madhya Pradesh

- 1052. SHRI LADLI **MOHAN** NIGAM: Will the Minister of INDUSTRY be pleased to state:
- (a) whether it kt a fact that the production of cement in Madhya Pra desh is maximum in the country; and
 - (b) whether it is also a fact that iya Pradesh b given only 20 per cent of cement for use for the Works?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI IP. A. SANGMA): (a) Yes, Sir. Among